

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/s U. B. ENGINEERING LTD.

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	M/s U. B. ENGINEERING LTD.
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	12.01.1970
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, MAHARASHTRA, MUMBAI
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN : L32109MH1970PLCO14509
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	SAHYADRI SADAN, TILAK ROAD PUNE – 411 030
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	18.01.2017
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	17.07.2017
8	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	ADESH KUMAR MEHTA 10/63, OLD RAJENDRA NAGAR NEW DELHI – 110060 Mobile: 9810864834 E-MAIL ID: akm.ubel@gmail.com mehta_adesh@yahoo.com I.P. Regn No.: IBBI/IPA-002/IP-00046/2016-2017/1264
9	LAST DATE FOR SUBMISSION OF CLAIMS	14.02.2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against M/s U. B. Engineering Ltd. on 18.01.2017.

The creditors of M/s U. B. Engineering Ltd. are hereby called upon to submit a proof of their claims on or before 14.02.2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The claims may be submitted in the Scheduled Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors; Financial Creditors, Workmen or Employee and Authorised representative of Workmen and Employees respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

(ADESH KUMAR MEHTA)
Interim Resolution Professional

Date: 01.02.2017
Place: New Delhi